

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Original Application No. 89 of 2025 (SZ)**

In the matter of:

K. Chandrasekaran,
Kanchipuram.

... Applicant(s)

Versus

The Secretary to Government,
Education Department,
Secretariat, Chennai and Ors.

...Respondent(s)

**REPORT FILED BY THE 4TH RESPONDENT-
THE DISTRICT EDUCATION OFFICER.**

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Through
Dr. D. Shanmuganathan
Standing Counsel for Government of Tamil Nadu
National Green Tribunal
Southern Zone, Chennai

DATE:08.09.2025

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
AT CHENNAI

Original Application No. 89 of 2025

K CHANDRASEKARAN
10A/1 Ekambaranather Koil Sannathi Street,
Kanchipuram – 631502
Ph:9443691337
Email: chandroo_1961@yahoo.com

...Petitioner

Vs

1. The Secretary to Government
Education Department,
Secretariat, Chennai – 600009,
Email:schsec@tn.gov.in

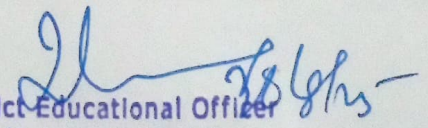
2. Chief Education Officer
Education Department,
Kanchipuram – 631502
Email:ceokpm@nic.in

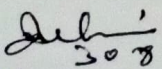
3. Inspector of Matriculation School,
Near Rangasamy Kulam (MM Avenue)
Kanchipuram – 631501

4. District Education Officer (Private Schools)
Collectorate Campus,
Kanchipuram – 631501
Email:deokpmprivate@gmail.com

5. The Secretary/Correspondent
Sri Narayanaguru Matriculation School,
No:21/1 Ekambaranather Koil sannathi street,
Kanchipuram-631502
Email:sngms.kpm@gmail.com

6. The President,
Sree Narayana Dharma Sanghom Trust,
Sivagiri mutt Varkala,
Thiruvananthapuram-695141
Email:sivagirimutt@gmail.com


District Educational Officer
(Private Schools)
Kanchipuram – 631 501.


30.8.2025

HEADMASTER
GHS COLLECTORATE COLONY
KANCHEEPURAM - 631501.

7. District Environmental Engineer
Tamilnadu Pollution Control Board,
Plot No. C.P.5-B SIPCOT Vandalur Walajabad Road,
Sriperumbadur, Oragadam
Kanchipuram – 602105
Email:tnpcb.deespr@yahoo.com

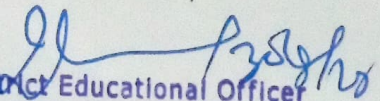
... Respondents

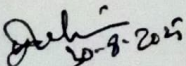
COUNTER AFFIDAVIT FILED BY 4TH RESPONDENT

I D.Komathi, Daughter of K.Dakshina Moorthi, Hindu, aged about 56 years, residing at No.43A, Ashok Nagar, Main Road, Kancheepuram, Kancheepuram District to hereby solemnly affirm and sincerely state as follows:-

I am the 4th respondent now working as District Educational Officer (Private Schools), Kanchipuram after the post of the District Educational Officer has been re-designated as District Educational Officer (Private Schools) vide G.O. (MS) No 151 School Education (SE1(1)) Dated: 09.09.2022 .herein and as such I am well conversant with the facts of the case from records. I am filing this counter on behalf of 1st and 2nd respondents also.

I submit that the petitioner filed this Application and humbly prays that this Honorable Tribunal direct the school to **cease using the neighborhood street for parking school buses**, as it causes **traffic obstruction** and endangers public safety and the Petitioner also seeks directions for regular maintenance of the school's **waste disposal and drainage system to prevent unhygienic conditions** and furthermore, the Tribunal is urged to mandate the **installation of a proper sewage treatment plant and prohibit illegal waste transportation and an environmental compensation may be imposed for continued violations**,

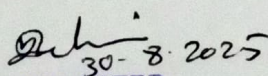

District Educational Officer
(Private Schools)
Kanchipuram - 631 501.


20-8-2025
HEADMASTER
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KANCHEEPURAM - 631501.

and an audit of all schools in the district is requested to ensure compliance and the Petitioner further requests that the Tribunal direct the Matriculation Board to **restructure this school by separating it into Nursery, Primary, Secondary and Higher Secondary sections** and it is proposed only **Nursery and Primary remain at the current location while bifurcating higher classes** on other areas to a more spacious site for student safety and immediate action is also sought to **curb noise pollution in and around the school premises to protect students and residents alike and lastly**, the Petitioner prays for sanction **interim relief of the amount Rs.25 lakhs** by on the time of judgment in the honorable court can decide in appropriate compensation for the **distress caused** and for any further orders deemed fit in the interest of justice.

2. I humbly submit that the 5th Respondent school originally opened its nursery section in the year 1990, thereafter the Directorate of School Education in the year 1998-99 permitted opening of classes from the 1st Standard to the 7th Standard. Thereafter during the years starting from 1999-2000 permission was granted to start classes from the 8th Standard to the 10th Standard and then in 2014, school was granted permission to be designated as a Matriculation Higher Secondary School pursuant to which classes 11 and 12 were started. The school is presently functioning with 3026 students as against the sanctioned strength of 3900 pupils.

3. I respectfully submit that the compound wall has been constructed in such a manner that starting from Ekambaranathar Sannithi Street a setback space of around 6-7 feet has been left, but then the house


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of the Petitioner did not leave any such space and it will start immediately from the **periphery** of the Ekambaranathar Sannithi Street. From the year 2002, the Petitioner started creating trouble for this institution. He wanted to install a gate facing the compound of the school that too which will give him an entry into the Patta land of the school, the same was objected to and so it is found that he wanted to wreak vengeance.

4. I further submit that the Petitioner who was periodically indulging in harassing the school management and the trust management, again started a more active trouble in the year 2020, when a gate was being installed by the school on its compound wall which was facing the Sannathi Street. The said gate became a necessity considering various factors for the welfare and benefit of the students. The gate was also a necessity at times of use during an emergent eventuality. To prevent this installation of gate, the Petitioner filed a complaint with the Inspector of Police, Sivakanchi Police Station, but after enquiries it was found that the complaint was **absolutely false** and the Respondent institution continued and installed the safety gate. Thereafter the Petitioner files a suit as against Mr.Chandran @ Chatroopanandasamy in OS 32 of 2020 before the District Munsif Court at Kancheepuram. The suit was decreed with an order of permanent injunction being granted *ex parte* for the Petitioner to enjoy his property without any disturbance from the defendant in the suit. The said suit was again an act of

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30.8.2025
HEADMASTER
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[Signature]
District Educational Officer
(Private Schools)
Kanchipuram - 631 501.

waste as against the Respondent institution by the Petitioner without any element of truth in it.

5. I humbly submit that this school is one of the reputed Private Matriculation School, in Kanchipuram District, having standards LKG to 12th Standard. Regarding recognition this school has obtained recognition up to 31.05.2025 for a period of 3 years. As per the instructions given by Government the management have produced the proposal of continue recognition which is under scrutiny of the District Educational Officer (Private Schools), Kanchipuram and the order of the same will be released soon.

6. I respectfully submit that the School recognition order would be generally issued only on the basis of the records submitted by the management after the school visit of the District Educational Officer (Private Schools). Mainly they have to produce (1) the building Stability Certificate should be obtained from the appropriate Engineer who should be in the Panel of District Collector concerned if he is Private working Engineer (2) the building License should be obtained from the Tahsildar concerned. (3) No objection Certificate should be obtained from Fire Service Department concerned and (4) the School Sanitary Certificate from Health Officer concerned. Furthermore the School Management has to produce other records of school related.

7. I humbly submit that while scrutiny of the Renewal recognition proposal the following certificates and other records have properly been enclosed by the management of the school concerned

[Signature]
30.8.2025
HEADMASTER
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KANCHEEPURAM - 631501.

[Signature]
District Educational Officer
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- a) Certificate of structural soundness issued on 01.06.2025 in form of Statement Accompanying in **Form-A**, Form of certificate of structural soundness under sub-section (4) of the Tamil Nadu Public Buildings (Licensing) Act, 1965 (Tamil Nadu Act 13 of 1965) referred to in Rule 4 of the Tamil Nadu Public Building (Licensing) Rules, 1966 in **Form-B**, and Form of certificate of structural soundness under sub-section (4) of the Tamil Nadu Public Buildings (Licensing) Act, 1965 (Tamil Nadu Act 13 of 1965) referred to in Rule 4 of the Tamil Nadu Public Building (Licensing) Rules, 1966 in **Form-C**. **In the above mentioned forms issued by the appropriate Engineer noted that the Period for which license required is 01.06.2025 to 31.05.2029 and the number of persons to be accommodated in the school is 3900 persons.** The school is presently functioning with **3026 pupils** as against the sanctioned strength of **3900 pupils**. Hence it is proved that the school strength is within the limit. The certificates of the above have obtained from appropriate Class – 1A Engineer who has been approved by the Kanchipuram Collector vide License NO.Rc.No.29983/2011/M1 Dated 30.04.2012.
- b) License has been obtained from Tahsildar Kanchipuram in **Form-D** vide **K.Dis.No.824/2025/A1 Dated 23.04.2025** in form of License under Sub-section (i) of section 6 of the Tamil Nadu Public Building (Licensing) Act, 1965 (Tamil Nadu Act 13 of 1965 reference to in rule 6 of the Tamil Nadu Public Building (License) Rules 1966 for the period 3 years from 01.06.2025 to 31.05.2028 in which it is mentioned

[Handwritten Signature]
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KANCHEEPURAM - 631501.

[Handwritten Signature]
District Educational Officer
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that the number of persons to be accommodated is 3900 persons only. Furthermore it is noted in the above license that the purpose for which the building is licensed to be used as public building is to run a Matriculation School. Hence it is proved that the school strength is within the limit.

- c) No objection Certificate has been obtained from the Fire Department in SI.No.86/2024 and Rc.No.587/v/Kanchi/2024 dated 07.08.2024
- d) School Sanitary Certificate has been obtained from City Health Officer, Kanchipuram District vide Chapter III Rule 24 in Appendix – 3 on 12.12.2024 in which it is clearly mentioned that the accommodation provided for each of the several room is sufficient for the minimum number of pupils taught therein and is properly ventilated and lighted, that the building is maintained in substantial good condition, that is neat and clean, that the latrine arrangements are adequate and satisfactory, that the supply of drinking water is safe and wholesome and that in all other necessary aspects the sanitation is good. Therefore the as per the above certificates issued by the other related departments concerned it is proved the statement of the Petitioner is totally wrong noted in the Application.

8. I humbly submit that No petitions have been received neither from the around the neighbors and the student's parents nor from the school students of the school concerned except the Petitioner's

[Signature]
30 8 2025

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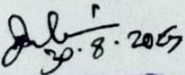
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District Educational Officer
(Private Schools)
Kanchipuram - 631 501.

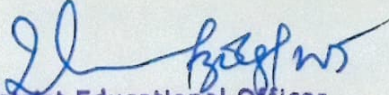
Petition. If the disturbance have arisen by the School as given complaint by the petitioner continually the several petitions would have received from others. Hence it is proved petitioner complaint is not acceptable.

9. I respectfully submit that it is clearly known the visit report of the District Educational Officer (Private Schools), Kanchipuram that the road breadth for both sides of the school approximately 100 meters. Hence there is no possibility of happening traffic jam when the schools buses are kept parking in front of school premises. Besides while enquiry it is found the school buses are kept parking in front of school only in the time of step down and step up students in the buses and other times buses are kept parking inside school premises for safety and convenience.. Hence the statement of the Petitioner regarding this point is totally wrong.

10. I humbly submit that when the school visit of District Educational Officer (Private schools), Kanchipuram it is known that there is no much noise affecting pollution as noted in the petitioner's petition and the use of speakers and its volume are **within the permitted decibel levels**. However, specific instructions has been given to the school's authorities to decrease the some amount of volume of the speakers when they are in use.

11. I further respectfully submit that the activities of the school management has never disturbed the peace of the locality or the surrounding areas and traffic management and parking of vehicles are


30.8.2015
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KANCHEEPURAM - 631501.


District Educational Officer
(Private Schools)
Kanchipuram - 631 501.

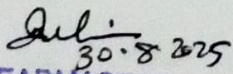
always organized with no disturbance to any person using the street or the locality.

12. I submit that there is no violation of Environment (Protection) Act or its related rules and regulations and no hazardous activities were carried out or conducted during lock down period and all the restrictions as imposed were duly followed.

13. I humbly submit that as far as this school is concerned they have adequate toilet and urinal facilities for both male & female students as well as both the male and female teaching and non-teaching staff and tap water for drinking and washing. They are neat and clean as per the certificate issued by the City Health officer, Kanchipuram.

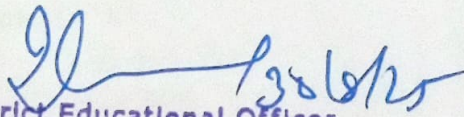
14. I humbly submit that the ill health caused to the Petitioner has no link with the activities of the management of the school. If it is true several neighbors would have given complaint like they fell in sick due to these reasons. But none of like complaints received as of now. While scrutiny of the petitioner medical reports no remarks has been mentioned the cause of ill health to the Petitioner has connection with activities of the management of the school. Due to these reasons it is proved that the illness of the Petitioner only because of his carelessness not because of anything else.

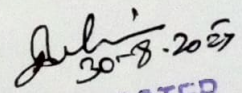

District Educational Officer
(Private Schools)
Kanchipuram - 631 501.


30.8.2025
HEADMASTER
GHS COLLECTORATE COLONY
KANCHEEPURAM - 631501.

For the foregoing reasons stated above it is humbly prayed that the Hon'ble court may be pleased to issue **deem fit and proper orders** to the above Petition No. OA 89 of 2025 and dismiss the above as devoid of merits and thus render justice.

Solemnly affirmed at Chennai
on this the 30 day of August 2025
and signed his name in my presence.


District Educational Officer
(Private Schools)
Kanchipuram - 631 501.
BEFORE ME


30-8-2025
HEADMASTER
GHS COLLECTORATE COLONY
KANCHEEPURAM - 631501.

Er.K.RAFIQUE ADAM SHERIFF

B.E (Civil),M.I.E.,F.I.V.,M.I.S.T.E.,C.Eng(I),

- CHARTERED ENGINEER
 - CLASS-I LICENSED BUILDING SURVEYOR
 - KANCHEEPURAM COLLECTOR APPROVED PANEL ENGINEER(RC NO.29983/2011/M1)
 - COMPETENT PERSON FOR FACTORIES (REG No. H1/8231),
 - CONSULTING STRUCTURAL ENGINEER
- Mobile : 98840 57864
Telephone :+91(0) 44 2722 1727
Facsimile :+91(0) 44 2722 1727
E-mail : Krasassociates@gmail.com

Date : 01.06.2025

CERTIFICATE OF STRUCTURAL SOUNDNESS**STATEMENT ACCOMPANYING FORM-A**

1. Door Number of the building : M/S.Sree Narayanaguru Matriculation Higher, Secondary School, No.21-21/1,Ekambaranathar Sannathi Street, Kancheepuram-631502,Comprised in S.Nos.276/1, 277/1,2,3,278/1,2,279/1,2,281,Kancheepuram Town, Taluk and District,Tamil Nadu.
2. Location (Street number, Ward Number,name of Place i.e.Corporation/ Municipality / Panchayat Union/ Township/ Cantonment) : M/S.Sree Narayanaguru Matriculation Higher, Secondary School, No.21-21/1,Ekambaranathar Sannathi Street, Kancheepuram-631502,Comprised in S.Nos.276/1, 277/1,2,3,278/1,2,279/1,2,281,Kancheepuram Town Taluk and District,Tamil Nadu.
3. Year of construction : For Block-I(GF-2000,FF-2001,SF & TF-2012), Block-II(GF,FF & SF-2007), Block-III(GF,FF & SF-2010), Block-IV(GF & FF-2015,SF & TF-2016) & Front Block-(GF & FF-2024)
4. Approximate cost of construction As per current rates : About Rs.2,50,00,000.00/-
5. Purpose for which the building is Being Used (or) proposed to be used : Educational Purpose- Matriculation Higher Secondary School Building- M/S.Sree Narayanaguru Matriculation Higher Secondary School having Five Blocks.
6. Purpose for which the building has : Educational Purpose- Matriculation Higher Secondary

Hitherto been used

School Building- M/S.Sree Narayanaguru
Matriculation Higher Secondary School having Five
Blocks

7. Details of construction of the
Building (particulars of the
Foundation soil, specification of
The Various parts) under

- | | | |
|---|---|--|
| 1. Foundation | : | Load Bearing Structure with Brick footing |
| 2. Basement | : | Load Bearing Structure with Brick footing |
| 3. Superstructure | : | R.C.C. frame with Brick wall in C.M 1:5 |
| 4. Floor and Roof | : | |
| (a) Ground Floor | : | RCC roof with Cement & partly Ceramic tiles flooring |
| (b) First Floor | : | RCC roof with Cement ,Mosaic & partly tiles flooring |
| (c) Second Floor | : | RCC roof with Cement ,Mosaic & partly tiles flooring |
| (d) Third Floor | : | RCC roof with Cement ,Mosaic & partly tiles flooring |
| 8. Period for which license is required | : | 01.06.2025 to 31.05.2028. |
| 9. No. of persons to be accommodated | : | 3900 Persons |

Station: Kancheepuram

Date :01.06.2025


Er. K. RAFIQUE ADAM SHERIFF,
B.E.(Civil),M.I.E.,F.I.V.,M.Sc.,F.I.C.A.,C.Eng-(I)-,
CLASS-1A PANEL ENGINEER,
Approved by KANCHEEPURAM COLLECTOR
Vide License No: RC.No: 29983/2011/M1, Dt:30.04.2012.
89, Sampooram Lakshmi Street, Maruthi Nagar,
Arappanancheri, Kancheepuram - 631 502.
Ph: 044-27221727 Mobile: 9884057864.

Signature of the Engineer

Certified that no addition or alteration has been made to the existing building or portion of a building for which this application has been made. I undertake to obtain a fresh license in case any addition or alteration is made to the existing building or portion of building. I also undertake to obtain a fresh license if the purpose for which the license was granted for the use of the building or a portion of the building originally is changed or altered subsequently.

Station: Kancheepuram

Date :01.06.2025

Signature of the Owner of the building.

FORM-B

(Form of certificate of structural soundness under sub-section (4) of section 4 of the Tamil Nadu Public Buildings (Licensing) Act, 1965 (Tamil Nadu Act 13 of 1965) referred to in Rule 4 of the Tamil Nadu Public Buildings (Licensing) Rules, 1966).

I certify that I have inspected the building mentioned in the statement and furnish below its salient technical features :

1. Foundation

- (i) Depth below ground level : 1.52M
(ii) Nature of soil met with at Foundation level : Sandy Soil
(iii) Pressure at foundation : 20 Ton/Sq.m
(iv) Probable safe bearing capacity : 25Ton/Sq.m
Of the strata met with at Foundation

2. Superstructure

- (i) Maximum stress in the most Critical Section of Masonry and Concrete : Brick Masonry 20Ton/Sq.m,RCC 40Kg/Sq.cm
(ii) Nature of masonry and Concrete and its safe Permissible stress : Brick Masonry 70Ton/Sq.m,RCC 50Kg/Sq.cm

The structural soundness of the building has been verified by me with reference to ISI loading standards 875 (Latest version) and other relevant Indian Standards Code of practice and I declare that the building is structurally sound to be used as a public building for the purpose noted in the statement. A license may be granted for the period from 01.06.2025 to 31.05.2028 inclusive.

Place :Kancheepuram

Date: 01.06.2025

Signature of the Engineer
Er. K. KAFIQUE ADAM SHERIFF,
B.E.(Civil), M.I.E., F.I.V., M.Sc., F.I.C.A., C.Eng.(I),
CLASS-1A PANEL ENGINEER,
Approved by KANCHEEPURAM COLLECTOR
Vide License No. RC No. 29983/2011.M1, Dt:30.04.2012,
89, Sampurna Lakshmi Street, Maruthi Nagar,
Arappananchen, Kancheepuram - 631 502.
Ph: 044-27221727 Mobile: 9884057864.

STATEMENT ACCOMPANYING FORM-B

1. Location (Street number, Ward ,Number,name of Place
i.e.Corporation/ Municipality /
Panchayat Union/ Township/
Cantonment) : M/S.Sree Narayanaguru Matriculation Higher
Secondary School,
No.21-21/1,Ekambaranathar Sannathi Street,
Kancheepuram-631502,Comprised in S.Nos.276/1,
277/1,2,3,278/1,2,279/1,2,281,Kancheepuram
Town,Taluk and District,Tamil Nadu.
2. Age of the building : Block-I(GF-25 Years,FF-24 Years,SF & TF-13 Years),
Block-II(GF,FF & SF-18 Years),
Block-III(GF,FF & SF-15 Years),
Block-IV(GF & FF-10 Years,SF & TF-9 Years) &
Front Block-(GF & FF-1 Year)
3. The Value of the building at current rates: About Rs.2,50,00,000.00/-
4. Number of Storey : Block-I & IV(G+3 Floors) ,Block-II & III(G+2 Floors)
and Front Block(G+1 Floors)
5. Short description of the structures-Steel
-RCC Framed of load bearing masonry.
 - 1.Foundation : Framed structure with Isolated footings
 - 2.Basement : Framed structure with Isolated footings
 - 3.Superstructure : R.C.C. frame with Brick Work in C.M 1:5
6. Purpose for which the building is Certified For Use: :Educational Purpose- MatriculationHigher Secondary
School Building- M/S.Sree Narayanaguru
Matriculation Higher Secondary School having Five
Blocks.
7. The period for which the building will
be Structurally Sound : Block-I(GF-35 Years,FF-36 Years,SF & TF-47 Years),
Block-II(GF,FF & SF-42 Years),
Block-III(GF,FF & SF-45 Years),
Block-IV(GF & FF-50 Years,SF & TF-51 Years) &
Front Block-(GF & FF-59 Years)
8. Number of Persons to be accommodated : 3900 Persons

9. Remarks

: The property is a School Building having Ground, First Second & Third Floor Part R.C.C Framed Structure having five Blocks. The Usage of the Floor is Known to be M/S. Sree Narayanaguru Matriculation Higher Secondary School.

Signature of the Engineer


E. K. RAFIQUE ADAM SHERIFF,
B.E.(Civil), M.I.E., F.I.V., M.Sc., F.I.C.A., C.Eng.(I),
CLASS-1A PANEL ENGINEER,

Approved by KANCHEEPURAM COLLECTOR
Vide License No: RC.No: 29983/2011/M1, Dt: 30.04.2012.
89, Sampurna Lakshmi Street, Maruthi Nagar,
Arappanancheri, Kancheepuram - 631 502.
Ph: 044-27221727 Mobile: 9884057864.

FORM-C

(Form of certificate of structural soundness under sub-section (4) of section 4 of the Tamil Nadu Public Buildings (Licensing) Act, 1965 (Tamil Nadu Act 13 of 1965) referred to in Rule 4 of the Tamil Nadu Public Buildings (Licensing) Rules, 1966).

I certify that I have inspected the building mentioned in the statement and furnish below its salient technical features :

1. Foundation

- (i) Depth below ground level : 1.52M
(ii) Nature of soil met with at Foundation level : Sandy Soil
(iii) Pressure at foundation : 20 Ton/Sq.m
(iv) Probable safe bearing capacity Of the strata met with at Foundation : 25Ton/Sq.m

2. Superstructure

- (i) Maximum stress in the most Critical Section of Masonry and Concrete : Brick Masonry 20Ton/Sq.m,RCC 40Kg/Sq.cm
(ii) Nature of masonry and Concrete and its safe Permissible stress : Brick Masonry 70Ton/Sq.m,RCC 50Kg/Sq.cm

The structural soundness of the building has been verified by me with reference to ISI loading standards 875 (Latest version) and other relevant Indian Standards Code of practice and I declare that the building is structurally sound to be used as a public building for the purpose noted in the statement. A license may be granted for the period from 01.06.2025 to 31.05.2028 inclusive.

Place :Kancheepuram

Date: 01.06.2025

Signature of the Engineer.

Er. K. RAFIQUE ADAM SHERIFF,
B.E.(Civil),M.I.E.,F.I.V.,M.Sc.,F.I.C.A.,C.Eng.(I),
CLASS-1A PANEL ENGINEER,
Approved by KANCHEEPURAM COLLECTOR
Vide License No: RC.No: 29983/2011/M1, Dt:30.04.2012.
89, Sampoorana Lakshmi Street, Maruthi Nagar,
Arappanancheri, Kancheepuram - 631 502.
Ph: 044-27221727 Mobile: 9884057864.

STATEMENT ACCOMPANYING FORM-C

1. Location (Street number., Ward ,Number,name of Place i.e.Corporation/ Municipality / Panchayat Union/ Township/ Cantonment) : M/S.Sree Narayanaguru Matriculation Higher Secondary School, No.21-21/1,Ekambaranathar Sannathi Street, Kancheepuram-631502,Comprised in S.Nos.276/1, 277/1,2,3,278/1,2,279/1,2,281,Kancheepuram Town,Taluk and District,Tamil Nadu.
2. Age of the building : Block-I(GF-25 Years,FF-24 Years,SF & TF-13 Years), Block-II(GF,FF & SF-18 Years), Block-III(GF,FF & SF-15 Years), Block-IV(GF & FF-10 Years,SF & TF-9 Years) & Front Block-(GF & FF-1 Year)
3. The Value of the building at current rates: About Rs.2,50,00,000.00/-
4. Number of Storey : Block-I & IV(G+3 Floors) ,Block-II & III(G+2 Floors) and Front Block(G+1 Floors)
5. Short description of the structures-Steel
-RCC Framed of load bearing masonry.
 - 1.Foundation : Framed structure with Isolated footings
 - 2.Basement : Framed structure with Isolated footings
 - 3.Superstructure : R.C.C. frame with Brick Work in C.M 1:5
6. Purpose for which the building is Certified For Use: :Educational Purpose- MatriculationHigher Secondary School Building- M/S.Sree Narayanaguru Matriculation Higher Secondary School having Five Blocks.
7. The period for which the building will be Structurally Sound : Block-I(GF-35 Years,FF-36 Years,SF & TF-47 Years), Block-II(GF,FF & SF-42 Years), Block-III(GF,FF & SF-45 Years), Block-IV(GF & FF-50 Years,SF & TF-51 Years) & Front Block-(GF & FF-59 Years)
8. Number of Persons to be accommodated : 3900 Persons

9. Remarks

: The property is a School Building having Ground, First Second & Third Floor Part R.C.C Framed Structure having five Blocks .The Usage of the Floor is Known to be M/S.Sree Narayanaguru Matriculation Higher Secondary School.

Signature of the Engineer ..


Er. K. RAFIQUE ADAM SHERIFF,
B.E.(Civil), M.I.E., F.I.V., M.Sc., F.I.C.A., C.Eng.(I),
CLASS-1A PANEL ENGINEER,
Approved by KANCHEEPURAM COLLECTOR
Vide License No: RC.No: 29983/2011/M1, Dt:30.04.2012.
89, Sampurna Lakshmi Street, Maruthi Nagar,
Arappanancheri, Kancheepuram - 631 502.
Ph: 044-27221727 Mobile: 9884057864.

காஞ்சிபுரம் வட்டாட்சியர் அவர்களின் செயல்முறைகள்
முன்னிலை திரு.எஸ்.ரமீக்

மு.மு.824/2025/அ1

நாள்.23.04.2025

பொருள் : கட்டிட உரிமம் - காஞ்சிபுரம் மாவட்டம் மற்றும் நகரம் ஏகாம்பரநாதர் சன்னதி தெரு என்ற முகவரியில் இயங்கி வரும் ஸ்ரீ நாராயண குரு மெட்ரிகுலேசன் மேல்நிலை பள்ளியின் கட்டிட உரிமம் 01.06.2025 முதல் 31.05.2028 வரையிலான காலத்திற்கு புதுப்பித்து கட்டிட உரிமம் வழங்கி உத்தரவிடுதல்.

பார்வை: செயலாளர், நாராயணகுரு மெட்ரிகுலேசன் மேல்நிலை பள்ளியின் மனு நாள்.01.04.2025

ஆணை:

காஞ்சிபுரம் மாவட்டம் மற்றும் வட்டம், காஞ்சிபுரம் நகரம், ஏகாம்பரநாதர் சன்னி தெரு என்ற முகவரியில் இயங்கி வரும் ஸ்ரீ நாராயண குரு மெட்ரிகுலேசன் மேல்நிலை பள்ளியின் கட்டத்திற்கு 01.06.2025 முதல் 31.05.2028 வரை கட்டிட உரிமம் புதுப்பித்து வழங்கி உத்தரவிடப்படுகிறது.

(Handwritten Signature)
வட்டாட்சியர்
காஞ்சிபுரம்

(Handwritten Date)
23/4/25

பெறுநர்,
செயலாளர்,
ஸ்ரீ நாராயணகுரு மெட்ரிகுலேசன் மேல்நிலைப் பள்ளி,
எண்.21-21/1, ஏகாம்பரநாதர் சன்னதி தெரு,
காஞ்சிபுரம்.

K.Dis.824/2025/A1
Date :23.04.2025

Taluk Office
Kancheepuram

FORM -D

Form of Licence under Sub-Section (i) of section 6 of the Tamil Nadu Public Buildings (licensing) Act,1965. (Tamil Nadu Act 13 of 1965) reference to in rule 6 of the Tamil Nadu Public Building (license)Rules 1966.

LICENCE

Licence No.11/2025

License Fee Rs.1000/- Date.21.03.2025

Challan No. 20250321030543

Remitted at SBI Bank
Kancheepuram

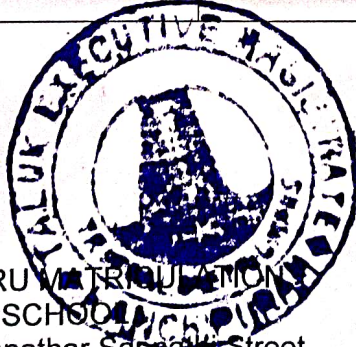
Licence is here by granted to the Correspondent, SREE NARAYANA GURU MATRICULATION HIGHER SECONDARY SCHOOL, No.21, 21-1, Eakambaranathar Sannathi Street, Kancheepuram Town Kancheepuram, Taluk & District Tamil Nadu for the purpose of to running a Matriculation Higher Secondary School in the building specified in the statement furnished below and subject to the conditions and for the period mentioned there under:-

The period of validity of the licence shall be from 01/06/2025 to 31/05/2028

*10000
230425*
Tahsildar
Kancheepuram

Statement to accompany the Licence

Location of the Building Door No. Street and the Name of the place and Survey No.	Purpose for which the building is licensed to be used as a public building.	No. of persons to be accommodated.
The Corresepondent,, SREE NARAYANA GURU MATRICULATION HIGHER SECONDARY SCHOOL, No.21, 21/1, Eakambaranathar Sannathi Street, Kancheepuram, Survey No.277 & 278.	To Run a Matriculation School	3900 Students (Three Thousand nine hundred Pupils Only)



*10000
230425*
Tahsildar
Kancheepuram

To,
The Corresepondent,,
SREE NARAYANA GURU MATRICULATION
HIGHER SECONDARY SCHOOL,
No.21, 21/1, Eakambaranathar Sannathi Street,
Kancheepuram Town, Kancheepuram Taluk & District.

TRANSLATION COPY
RENEWAL OF BUILDING LICENCE FOR EDUCATIONAL INSTITUTION

From: Tahsildar, Kancheepuram

Date: 23.04.2025

Reference: K.Dis.824/2025/A1

To:

The Secretary,
Sree Narayana Guru Matriculation Higher Secondary School,
No.21-21/1, Eakambaranathar Sannathi Street,
Kancheepuram.

Matter:

Renewal of building licence for the premises located at Eakambaranathar Sannathi Street, Kancheepuram, where Sree Narayana Guru Matriculation Higher Secondary School operates.

Order:

The building licence for the above-mentioned school is hereby renewed for the period from **01.06.2025 to 31.05.2028**.

SRI NARAYANA GURU MATRICULATION HR.SEC. SCHOOL, KANCHIPURAM MAP LOCATION



Corporation Office,
Kancheepuram,
Date:-10.12.2024.

SCHOOL SANITARY CERTIFICATE

APPENDIX – 3

(Chapter III Rule 24)

(((0)))

I, hereby, declare that I have inspected the school of SREE NARAYANA GURU MATRICULATION HIGHER SECONDARY SCHOOL , NO - 21-21/1 , EKAMBARANATHIAR SANNATHI STREET , KANCHEEPURAM-631502 building and premises on the day 12.12.2024 and certify.

- ✓ that the accommodation provided for each of the several room is sufficient for the minimum number of pupils taught therein and is properly ventilated and lighted;
- ✓ that the building is maintained in substantial good condition;
- ✓ that is neat and clean ;
- ✓ that the latrine arrangements are adequate and satisfactory ;
- ✓ that the supply of drinking water is safe and wholesome ; and
- ✓ that in all other necessary aspects the sanitation is good.

Date:- 12.12.2024,
Place:-Kancheepuram.



M. Anand
City Health Officer,
Kancheepuram District.
12/12/2024

Note:-

- This Certificate Valid Period for One Year.
- This Certificate is issued only recording sanitation facility available in your institution at the time of inspection.
- If, Sanitary facilities found not good at any point of time during inspection in the valid year, the Certificate is subject to cancellation without prior notice.
- Applicant should get relevant certificates from various other concerned departments.
- At the time of any Government schemes like in Public Health Activities you should Co-operate with us.

தீயணைப்பு - மீட்புப்பணி நிலையம்-காஞ்சிபுரம்

வ.எண் : 86/2024

நாள்: 07.08.2024

ந.க.எண் : 587/v/காஞ்சி/2024

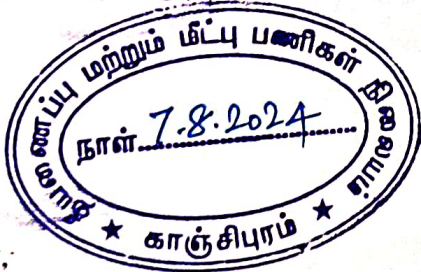
தடையின்மைச் சான்று

பொருள்: தீயணைப்பு-மீட்புப்பணி நிலையம் - காஞ்சிபுரம் பள்ளிக்கூடத்திற்கு அங்கீகாரம் வழங்கிட தடையின்மைச்சான்று வழங்குதல் - குறித்து.

- பார்வை: 1. அரசு ஆணை எம்.எஸ்.எண். 122 பள்ளி கல்வி (X2) துறை.
நாள். 14.09.2004.
2. அரசு ஆணை எம்.எஸ்.எண். 123 பள்ளி கல்வி (X2) துறை.
நாள். 14.09.2004.
3. அரசு ஆணை எம்.எஸ்.எண். 117 பள்ளி கல்வி (O4) துறை.
நாள். 14.09.2004.
4. செயலாளர், ஸ்ரீ நாராயணகுரு மெட்ரிகுலேஷன் மேல்நிலைப் பள்ளி, காஞ்சிபுரம் என்பவரிடமிருந்து பெறப்பட்ட விண்ணப்பம்,நாள்: 06.08.2024

பார்வையில் காணும் அரசினர் ஆணை மற்றும் விண்ணப்பத்தின்படி, SURVEY NO. 276/1,2 277/1,2,3 278//1,2 279/1,2 281 கதவு இலக்கம் எண்: 21-21/1, ஏகாம்பரநாதர் சன்னதி தெரு, காஞ்சிபுரம், என்ற முகவரியில் நிறுவப்பட்டுள்ள ஸ்ரீ நாராயணகுரு மெட்ரிகுலேஷன் மேல்நிலைப் பள்ளி, என்ற பள்ளியினை 07.08.2024 அன்று காஞ்சிபுரம் நிலைய உதவி மாவட்ட அலுவலர் திரு.எ.சங்கர் அவர்களால் ஆய்வு செய்யப்பட்டது. இவ்விடத்தில் நிறுவப்பட்டுள்ள பள்ளிக்கூடத்திற்கு அங்கீகாரம் வழங்கிட தீயணைப்பு மற்றும் மீட்புப்பணித்துறை நோக்கிலிருந்து யாதொரு தடையும் இல்லை எனச் சான்றிடலாகிறது.

காஞ்சிபுரம் தீயணைப்பு-மீட்புப்பணி நிலையம்,
தேதியுடன் கூடிய முத்திரை



பெறுநர்:

செயலாளர்,
ஸ்ரீ நாராயணகுரு மெட்ரிகுலேஷன்
மேல்நிலைப் பள்ளி,
எண்:21-21/1, ஏகாம்பரநாதர் சன்னதி தெரு,
காஞ்சிபுரம்.

உதவி மாவட்ட அலுவலர்
தீயணைப்பு மீட்புப்பணிகள் நிலையம்
காஞ்சிபுரம்.

நகல் : மாவட்ட அலுவலர், தீயணைப்பு-மீட்புப்பணிகள், காஞ்சிபுரம் மாவட்டம்.

TRANSLATION COPYFIRE & RESCUE SERVICES STATION – KANCHIPURAM

Ref No.: 86/2024

File No.: 587/v/Kanchi/2024

Date: 07.08.2024

No Objection Certificate

Subject: Issuance of No Objection Certificate for granting recognition to the school by the Fire & Rescue Services Department – Regarding.

Reference:

1. Government Order M.S. No. 122, School Education (X2) Department, dated 14.09.2004
2. Government Order M.S. No. 123, School Education (X2) Department, dated 14.09.2004
3. Government Order M.S. No. 117, School Education (04) Department, dated 14.09.2004
4. Application received from the Secretary, Sri Narayana Guru Matriculation Higher Secondary School, Kanchipuram, dated 06.08.2024

Based on the above government orders and the application received, the Sri Narayana Guru Matriculation Higher Secondary School located at:

Survey Nos.: 276/1,2; 277/1,2,3; 278/1,2; 279/1,2; 281

Door No.: 21-21/1, Ekambaranathar Sannathi Street, Kanchipuram

was inspected on 07.08.2024 by Mr. E. Shankar, Assistant District Officer, Fire & Rescue Services, Kanchipuram. Following the inspection, it is certified that there is **no objection** from the Fire & Rescue Services Department for granting recognition to the school.

Issued by:

Fire & Rescue Services Station, Kanchipuram

Date of Issue: 07.08.2024

Recipients:

- Assistant District Officer, Fire & Rescue Services, Kanchipuram
- Secretary, Sri Narayana Guru Matriculation Higher Secondary School, Door No. 21-21/1, Ekambaranathar Sannathi Street, Kanchipuram

Copy to:

- District Officer, Fire & Rescue Services, Kanchipuram District

**IN THE COURT OF ADDITIONAL DISTRICT MUNSIF AT
KANCHEEPURAM**

PRESENT: Tmt.Saranya Selvam, B.A.,B.L.,(Hon's)
Additional District Munsif, Kanchipuram

On Monday, this the 28th day of March 2022

O.S.No.32/20

K.Chandrasekaran

...Plaintiff

/Versus/

Chandran@Chatroopanandasamy

...Defendant

This suit having coming up on 28.03.2022 for final hearing before me in the presence of Mr.T.Anbu, advocate for the plaintiff and the defendant being called absent hence set exparte and upon hearing the argument of plaintiff and upon perusing the connected material records and having stood over till this day for consideration, this court delivers the following:

JUDGMENT

1. This is a suit for permanent injunction restraining the defendant and his men and agents from in any way interfering with plaintiff's peaceful possession and enjoyment of the suit property and for costs.
2. **The epitome of the plaint would run thus:-**

The plaintiff's mother Amsa has executed the Registered Settlement Deed infavour of the plaintiff in respect of Town Survey Number 280/2, Door No.10A1, in Ekambaranathar Sannathi Street, Bigh Kancheepuram in Doc.no.1032/2003 dated 04.06.2003. The

plaintiff has paid the property tax, water tax and drainage tax to Kancheepuram Municipality for the period from 2013 to 2019. The plaintiff has also obtained electricity service connection and he has paid the current consumption charges to the TANGEDCO. The plaintiff submits that already in the compound of the school 2 entrances were constructed for all the students to reach the school through the above said 2 entrances. The plaintiff submits that wantonly the defendant digging the compound wall very near on the southern side of the plaintiff's residential house in order to form third entrance on 06.02.2020 and the same was successfully prevented by the plaintiff. The plaintiff has lodged a complaint on 06.02.2020 against the defendant's lawful act before the Sub Inspector of Police, Siva Kanchi Police Station stating that the defendant maliciously digging the southern side of the plaintiff's residential compound wall in order to create third entrance. The defendant did not obey the advice of the police officials and once again on 08.02.2020 tried to dig the plaintiff's compound wall in order to create nuisance to the plaintiff. The plaintiff successfully prevented the same. Hence the plaintiff is obliged to file this suit for permanent injunction against the defendant restraining him and his men and agents from in any way interfering with plaintiff's peaceful possession and enjoyment of the suit property.

3. The defendant has not filed written statement within stipulated time thus, he was set *ex parte* by this court on 12.01.2022 and proceed the hearing of the suit.
4. The point for consideration in this suit is whether the plaintiff is entitled to get permanent injunction as prayed for?
5. **Ex parte evidence:-**
The plaintiffs were called upon to let evidence, plaintiff examined himself as PW1. Proof affidavit filed in lieu of chief examination and the same was recorded. Ex A1 to Ex A14 marked through the deposition of PW1.
6. **Ex parte enquiry:-**
The learned counsel argued that the plaintiff having been in peaceful possession and enjoyment of the suit property by exercising all right of ownership and the defendant not even preferred to appear before this court to refute the claim of the plaintiff.
7. **Appreciation of Evidence:-**
The plaintiff claimed that the suit property is ancestral property of the plaintiff and his mother namely Amsa, who executed registered settlement deed vide doc.no.1032/2003 dated 04.06.2003 in his favour. From the date of settlement, the plaintiff was in peaceful possession and enjoyment of the suit property. The defendant trying to dig compound wall near southern side of plaintiff's residential have in order to create third entrance which was prevented by the

plaintiff. Subsequently, the defendant trying to dig wall in order to create nuisance to the plaintiff. In order to reiterate claim and in order to prove his possession the plaintiff marked Ex A1/Original settlement deed executed by Amsa, Ex A2/Property tax receipt, Ex A3/Demand notice for property tax, Ex A4/special notice of property tax, Ex A5/Name transfer of water tax issued by the Commissioner, Kancheepuram Municipality, Ex A6/Original property tax issued by Municipality, Ex A7/Original Drainage tax receipt, Ex A8/copy of online property tax receipt, Ex A9/property tax receipt, Ex A10/Municipal property tax receipt, Ex A11/special notice of property tax, Ex A12/EB service connection infavour of plaintiff, Ex A13/original EB card, Ex A14/copy of complaint given by plaintiff to the Siva Kanchi Police Station. On perusing the case records, the suit is filed seeking not to disturb the peaceful possession of the plaintiff. The plaintiff claimed that the suit property belongs to his ancestors and marked settlement deed/Ex A1, to that effect. Though the recitals of the said exhibits does not reveal with regard to the parent documents. It is pertinent to note that the plaintiff gingerty marked other supportive documents Ex A2 to Ex A14 like property tax receipts, name transfer in EB and water tax and EB card standing in the name of the plaintiff which would show that the suit property in the possession of the plaintiff. On record, the defendant has not

preferred to refute the claim of the plaintiff and absolutely the presumption created by the plaintiff with regard to his possession in the suit property was not rebutted by the defendant.

8. In the light of the above discussions, this court comes to the conclusion, that the plaintiff is entitled to the relief of permanent injunction as claimed by him.

9. In the result, suit is decreed without costs.

(i) that the permanent injunction restraining the defendant and his men and agents from in any way interfering with plaintiff's peaceful possession and enjoyment of the suit property

Dictated to the steno-typist, who directly typed by her in computer corrected and pronounced by me in open court this the 28th day of March 2022.

Sd/- . Saranya Selvam

ADDITIONAL DISTRICT MUNSIF
KANCHEEPURAM

Plaintiff side Witnesses:-

PW1 Mr.Chandrasekaran (Plaintiff)

Plaintiff side Exhibits:-

Ex.A1	04.06.2003	Original settlement deed executed by Amsa
Ex.A2	-	Property tax receipt
Ex.A3	30.09.1979	Demand notice for property tax

Ex.A4	14.09.1978	special notice of property tax
Ex.A5	19.04.2005	Name transfer of water tax issued by the Commissioner, Kancheepuram Municipality
Ex.A6	16.02.2008	Original property tax issued by Municipality
Ex.A7	-	Original Drainage tax receipt
Ex.A8	30.09.2019	Copy of online property tax receipt
Ex.A9	30.01.2019	property tax receipt
Ex.A10	17.02.2019	Municipal property tax receipt
Ex.A11	22.02.2019	special notice of property tax
Ex.A12	12.06.2003	EB service connection infavour of plaintiff
Ex.A13	-	original EB card
Ex A14	06.02.2020	copy of complaint given by plaintiff to the Siva Kanchi Police Station

Defendant's side Witnesses and Exhibits:-

NIL

Sd/-. Saranya Selvam
 ADDITIONAL DISTRICT MUNSIF
 KANCHEEPURAM